

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram: Dr. Pramod Deo, Chairperson
Shri S.Jayaraman, Member
Shri V.S.Verma, Member
Shri M.Deena Dayalan, Member

Date of hearing: **28.2.2012**

Petition No.20/MP/2012

Subject: For approval of provisional tariff in respect of 3 x 350 MW Kamalanga Thermal Power Plant of GMR-Kamalanga Energy Limited (GKEL).

Petitioner: GMR-Kamalanga Energy Limited (GKEL)

Respondent: GRIDCO Limited, Orissa

Parties Present: Shri M.G.Ramachandran, Advocate for GKEL
Ms. Swapna Seshadri, Advocate for GKEL
Shri Anil Varna, GKEL

Record of Proceedings

This petition has been filed by GMR-Kamalanga Energy Limited (GKEL) for approval of provisional tariff in respect of 3 x 350 MW Kamalanga Thermal Power Plant ('the generating station') for the period 2011-14.

2. The learned counsel for the petitioner during the hearing, pointed out that the present petition has been filed in terms of the order dated 20.8.2009 of the Orissa State Electricity Regulatory Commission in Case No.36/2006. He also submitted that in response to the queries of the Central Commission vide its letter dated 14.10.2011 on the question of jurisdiction of the Central Commission to determine tariff of the generating station, the petitioner has filed written submissions vide affidavit dated 17.1.2012, which may be considered. In this connection, he also handed over copies of judgment/ orders of the Tribunal/Central Commission, for reference and records.

3. The Commission reserved its order in the petition, on the question of 'maintainability'.

By order of the Commission

**Sd/-
(B.Sreekumar)
Deputy Chief (Legal)**